

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4315

ANSWERED ON:29.08.2011

CONSTRUCTION WORKERS

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of construction workers in the country as on date;
- (b) whether deaths at construction sites are increasing in the country;
- (c) the details of guidelines issued to private and public construction majors on the safety and security of construction labourers at construction sites; and
- (d) the various social security schemes implemented for the construction labourers in the country?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a): The data regarding number of construction workers in the country as on date is not available. However as per estimate of National Sample Survey (2004-05), about 25.71 million building and other construction workers are estimated in India.

(b): As per the information available in respect of construction sites falling under the central sphere, during the last three years the number of deaths at construction sites do not show increasing trend.

(c): The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures. The Act has to be implemented by State and Centre Government depending upon appropriate Government as per Section 2(a) of the Act. The Central Government has framed Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules 1998 which contains provisions and specifications for adequate safety and health of workers employed in construction industry.

(d): Under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, every State has to constitute a Building and Other Construction Workers Welfare Board. The functions of the Board include providing welfare and social security measure such as immediate assistance to a beneficiary in case of accident, payment of pension to the beneficiaries who have completed the age of 60 years, loan and advances for construction of a house, paying amount in connection with premia for Group Insurance Scheme etc.

The Government has also enacted the Unorganized Workers' Social Security Act, 2008 for the social security and welfare of unorganized workers which includes building and other construction workers.